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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

D.A.No.2188/95

Tuesday this the 10th day of September, 1996

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HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

L.D'Souza, R/o Rajbir Rambla, House No.717, P.O.Ghatorni, New Delhi-110 030. Applicant

(By Advocate Shri B.B. Raval)

Vs.

- Union of India through the Cabinet Secretary, Government of India, Rashtrapati Bhavan, New Delhi.
- 2. Shri Gurinder Singh,
 Joint Secretary (Pers) in the
 Research and Analysis Wing,
 Cabinet Secretariat,
 Government of India,
 Room No.8-B, South Block,
 New Delhi-11 0 001.

... Respondents

(By Advocate Mr. M.K.Gupta)

The application having been heard on 10.9.1996 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant complains that the second respondent has initiated disciplinary proceedings against him though he lacks jurisdiction in that behalf. Whether or not he has jurisdiction, is a matter which atleast in the first instance should be decided by second respondent. Applicant may raise his objections before second respondent in the form of a properly constituted representation withinten days of today.

contd....



If a representation is so received, second respondent shall consider the same and pass a speaking order thereon within four weeks of the date of receipt of the same. Till such time status quo as on today will be maintained.

 We dispose of the application with the aforesaid directions. Parties will suffer their costs.
 Dated the 10th September, 1996.

R.K. AHOOJA AD MINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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